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(A)

OR-453/96

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2	28/9/96	<p>As the Division Bench breaks ^{breaks} to-day and as the time ^{left to-day} does not permit to conclude hearing of this matter, it is adjourned and may be listed before the next available Division Bench.</p> <p><i>Acc</i> VICE-CHAIRMAN</p> <p><i>Khanspur</i> MEMBER (ADMINISTRATIVE)</p>	<p>For admission Please.</p> <p><i>fab</i> 25/9</p> <p>Bench</p>
3	26.9.96	<p>Heard Shri H.M.Dhal, counsel for the applicant. Along with the Original Application, the applicants 18 in number have been applied in a Misc.Application for permission to prosecute this case jointly. Prayer allowed. Misc.Application is disposed of accordingly.</p> <p><i>gauran</i> MEMBER (ADMINISTRATIVE)</p> <p>In this Application the grievance of the applicants is that though they were regularised retrospectively with effect from 1.4.1973, yet the differential salary and allowances have not been paid to them so far. According to the instruction communicated under CE (Con)/GRC's letter No.CR (Con)/GRC/PD/II/579/002946 dated 26.4.1989, the Group D staff working against PCR posts and having completed three years of minimum service on 1.3.1973, their regularisation would be put back to 1.4.1973 and on the basis of such regularisation their scale of pay would be fixed in the appropriate regular scale with effect from that date.</p> <p>...</p>	

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..3	26.9.96	<p>The applicants in this case were accordingly regularised with effect from 1.4.1973 keeping in view the guidelines under Annexure-1, yet the differential pay and allowances have not been paid to them. The representation Annexure-3 series show that arrears have been paid to some, of but the applicants were not not paid so far. There are representations to this effect to the ^{Senior} Project Manager, S.E. Railway, Cuttack, who is impleaded as Respondent 3 in this Application. These representations are still pending before him.</p> <p>This Application can be disposed of by giving a suitable direction to Respondent No.3 to dispose of the said representations within a time-frame. accordingly I direct Respondent No.3, Senior Project Manager, S.E. Railway, Cuttack, to dispose of the representations (Annexure-3 series to this Application) within a period of two months from the date of receipt of a copy of this order. If Respondent 3 disagrees with the claims of the applicant, he shall afford an opportunity to the applicants of being heard and pass orders.</p> <p>The Original Application is disposed of as above.</p> <p>Hand over a copy to of the petitioner's counsel and a copy of the order along with a copy of the Original Application be sent to Respondent No.3.</p> <p style="text-align: center;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>Free copy of the order No-3 dt 26.9.96 may be handed over to the applicant's counsel & sent to all respondents by reg. post with O.A. copies.</p> <p><i>[Signature]</i> 22/9</p> <p><i>[Signature]</i> S.O.</p> <p>A copy of the order dt 26.9.96 may be sent to the applicant by post as his counsel has not received the same.</p> <p><i>[Signature]</i> 25/9</p> <p><i>[Signature]</i> S.O. 28.10.96</p>